COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 167 OF 2018 &
IA NOs. 805 & 806 OF 2018

Dated: 16th July, 2018

Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

Global Energy Private Limited .... Appellant(s)

Versus

Maharashtra Electricity Regulatory Commission & Anr. .... Respondent(s)

Counsel for the Appellant(s) : Mr. Rajiv Yadav

Counsel for the Respondent(s) : Mr. Ashish Singh for R-2

ORDER

IA No. 805 of 2018

(Appln. for exemption from filing certified copy of the impugned order)

We have heard learned counsel for the appellant/applicant. For the reasons stated in the application, the application is allowed.

APPEAL No. 167 of 2018

Admit. Learned counsel for Respondent No.2 states that reply filed by him to the IA for stay may be treated as reply to the main appeal.

Learned counsel for the appellant seeks a week's time to file rejoinder. He may file the same on or before 23.07.2018 after serving copy on the other side.

List the IA No. 806 of 2018 for hearing on ***31.07.2018.***

(Justice N. K. Patil)
Judicial Member

(I.J. Kapoor)
Technical Member

ts/mk